GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY

LOK SABHA

UNSTARRED QUESTION NO. 2198

TO BE ANSWERED ON: 04.03.2020

DATA IMPERIALISM AND DATA SOVEREIGNTY

2198. SHRI K. MURALEEDHARAN:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has made its stand clear with respect to data imperialism and data sovereignty of all countries and if so, the details thereof;
- (b) whether the Government opines that the data protection law must be technology agonistic based on element of free consent, requisite data protection authorities and a fair mechanism for data processing and if so, the details thereof; and
- (c) the response received by the Government on its point of view on data imperialism, data sovereignty and data protection law?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI SANJAY DHOTRE)

(a), (b) and (c): The Personal Data Protection Bill 2019 has been tabled in Lok Sabha in December, 2019. The essential principles behind the draft law are that it is technology agnostic, promotes holistic application, stresses informed consent, proposes data minimization, lays down controller accountability & structured enforcement and provides for deterrent penalties

The draft bill & report are available at https://meity.gov.in/data-protection-framework. The details regarding the above essential principles behind the bill are explained in the report.

The Committee had taken up wide consultation process and included various points of views before it gave its report. Most respondents have welcomed the approach taken by the committee towards developing a legislation for data protection.

The committee in the above said report at Chapter (2) has brought out all aspects relating to transferability of data across national borders and the need for legislation to govern jurisdiction over personal data.
